

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA
LD-VC-CW-93 OF 2020

Alex J. Fernandes. Petitioner.

Versus

The Chief Secretary, State of Goa
and others. Respondents.

Mr. Rohit Bras de Sa with Mr. V. Shet, Advocates for the Petitioner.

Mr. D. J. Pangam, Advocate General with Mr. Sagar Dhargalkar,
Additional Govt. Advocate for the State- Respondents.

Mr. Amol Prabhudessai, Advocate for Respondent No.3.

Mr. G. Agni, Advocate for Respondent No.13.

**Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.**

Date : 31st July, 2020.

P.C. :-

1. Heard the learned Counsel for the parties.
2. Mr. G. Agni appears for Respondent No.13 in this matter. He seeks some time to file response to this Petition and further makes a statement that Respondent No.13 is not undertaking any construction at the site in question, for the present.
3. The learned Counsel for the parties point out that in any case, there is a restraint order issued by this Court. We continue the

restraint order until further orders.

4. The learned Advocate General points out that the Goa Coastal Zone Management Authority (GCZMA) has already issued a show cause notice to Respondent No.13 and the proceedings in such show cause notice will be disposed of within two months from today. This statement is accepted and the GCZMA is directed to act accordingly.

5. The learned Counsel for the other Respondents also seek some time to file their responses to this Petition. Accordingly, two weeks' time is granted to the Respondents to file replies, if they choose to. Copies of such replies to be furnished to the learned Counsel appearing for the Petitioner by email.

6. The parties are put to notice that subject to constraints of time, this matter will be disposed of at the stage of admission.

7. S.O. to 17th August, 2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.